

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-308
IB- 2685(ND)/2019

IN THE MATTER OF:

M/s Pooja Enterprises

...Applicant

Vs

Chandralekha Constructions Pvt Ltd

...Respondent

SECTION

Under Section-9 of IBC, 2016

Order delivered on 06.02.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Adv. Ashok Kr. Juneja, Adv. Akshita Rishi, Adv. Akash Srivastava

For the Respondent

: Adv. Tanusha Pali, Adv. Mamta, Adv. Mukesh Rana

ORDER

Ld. Counsel for Corporate Debtor/respondent submitted that the CIRP Proceeding had already initiated against the Corporate Debtor/respondent against which the Corporate Debtor preferred an appeal in Hon'ble National Company Law Appellate Tribunal in case No. **CA(AT) No. 1370 of 2019** in which IRP was directed not to issue any public announcement till 30.01.2020 and on the next date of hearing in Hon'ble NCLAT reserved the orders.

Therefore, we think it proper to proceed the matter in present application which was pending before this Adjudicating Authority. List the case for final hearing on **19.02.2020**.

-sd-

(K.K. VOHRA)
MEMBER (T)

(Chirag)

-sd-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)